

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 60222 of 2018

[Arising out of Order-in-Appeal No. APPL/ST/PKL/76-77/2017 dated 31.10.2017 passed by the Commissioner (Appeals), Panchkula]

Raghunath Tanwar

H.No. 1329, Sec 13-17, Panipat, Haryana

.....Appellant

VERSUS

Commissioner of C E & S T, Panchkula

SCO 407-408, Sector 8, Panchkula, Haryana

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. Ravinder Jangu, Ms. Shivani, ARs

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/60027/2023

DATE OF HEARING: 14.02.2023

DATE OF DECISION: 14.02.2023

PER BENCH

The Id. D.R. for the Revenue submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues.

2. In view of the submission made by the Id. D.R., the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**